



The Indian Ports (Gujarat Amendment) Act, 1963

54 of 1963

Keyword(s):
Indian Ports, Port Fund, Pilotage

Amendment appended: 16 of 1965

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Separate paging is given to this part in order that it may be
 filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented by the
 President on the 3rd December, 1963 is hereby published for general information.

AKBAR S. SARELA,
 Secretary to Government,
 Legal Department.

GUJARAT ACT NO. LIV OF 1963.

(First published, after having received the assent of the President in the
 "Gujarat Government Gazette" on the 5th December, 1963.)

An Act to amend the Indian Ports Act, 1908 in its application to the State of
 Gujarat.

It is hereby enacted in the Fourteenth Year of the Republic of India as
 follows:—

1. (1) This Act may be called the Indian Ports (Gujarat Amendment) Act, 1963. Short title and commencement.

(2) It shall come into force on such date as the State Government may,
 by notification in the *Official Gazette*, appoint.

XV of 1908. 2. In the Indian Ports Act, 1908, in its application to the State of Gujarat, Insertion of new section 50A in XV of 1908.
 after section 50, the following new section shall be inserted, namely:—

Abolition of separate port fund account and pilotage account and amendment of certain provisions.

"50A. The port fund account and the pilotage account kept or maintained under this Act for each minor port in the State of Gujarat shall, on the commencement of the Indian Ports (Gujarat Amendment) Act, 1963, stand abolished, and the balances to the credit of those accounts at such commencement shall, subject to the provisions of the States Reorganisation Act, 1956, and the Bombay Reorganisation Act, 1960, be credited to the Consolidated Fund of the State; and accordingly, in relation to the said minor ports—

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(1) the provisions of section 36 shall apply with the following modifications, that is to say—

(a) in sub-section (1), the words "and, subject to the control of the Government, to expend the receipts on any of the objects authorized by this Act" shall be deleted;

(b) sub-sections (2), (4), (5), (5a), (5b), (5c), and (6) shall be deleted;

(c) for the marginal note, the marginal note "Power of State Government to appoint Officer or body to receive port dues" shall be substituted and

(2) section 37 shall be deleted."



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PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated
 and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the President on the 21st May 1965, is hereby published for general information.

B. V. PARANJPE,
 Joint Secretary to Government,
 Legal Department.

GUJARAT ACT NO. 16 OF 1965.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 27th May 1965.)

An Act to amend the Indian Ports Act, 1908 in its application to the State of Gujarat.

It is hereby enacted in the Fifteenth Year of the Republic of India as follows :—

1. This Act may be called the Indian Ports (Gujarat Amendment) Act, 1964. Short title.
- XV of 1908. 2. In sub-section (1) of section 6 of the Indian Ports Act, 1908 in its application to ports other than major ports in the State of Gujarat, after clause (k), the following new clause shall be inserted, namely :— Amendment of section 6 of Act XV of 1908.

"(kk) for licensing of persons engaged in loading or unloading vessels, and for the fees payable in respect of any such licence and for the conditions of any such licence and generally for regulating the business of loading and unloading vessels;"